

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB)-1095(ND)2019

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
10.01.2020.**

**NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain
Automotive India Pvt. Ltd.**

SECTION: U/s 9 of IBC Code, 2016

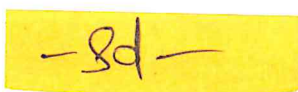
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

**Present: Counsel for the Petitioner
Mr. Sougata Ganguly, Mr. Hardik Jain and Mr. Rukban Tyagi,
Advocates for the Respondent
Mr. Girish Bhatia, Director of the Corporate Debtor**

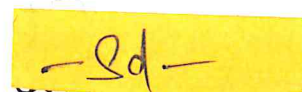
ORDER

CA 164/2020 has been filed by the Ex-Director, Mr. Girish Bhatia praying for recall of order of Non Bailable Warrants issued against him. This Bench had been constrained to issue NBW keeping in view the non-cooperation alleged by the RP. Mr. Girish Bhatia has appeared in person before this Bench. He submits that he is ready to give full cooperation to the RP and shall take steps for re-possession of the vehicles belonging to the Corporate Debtor. The case is listed on 15th January 2020. It is therefore prayed that the NBW be kept in abeyance till the next date of hearing. We accordingly direct that the NBW shall not be executed till the next date of hearing and the final outcome of this application shall depend upon the efforts made by the applicant in retrieving the assets of the Corporate Debtor.

To come up on 15th January 2020. Copy of the order be given Dasti.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**